

(b) if so, whether Government propose to cut down these fantastic perks and impose a ceiling on salary and other benefits when 65 per cent of the population in the country is living below poverty line; and

(c) the reasons why Government have not done anything in this direction so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) The statement pursuant to provisions of Section 217(2A) of the Companies Act, 1956 read with Companies (Particulars of Employees) Rules in the Annual Reports published by the companies is required to include details of perquisites allowed to the company executives. Similar details, in a compressed form also, appear under Scheduled VI of the Companies Act and form part of the Notes on Accounts which are certified by the statutory auditors of the company.

No information has been brought to the notice of the Government which may indicate infractions of the rele-

vant provisions of the companies Act as alleged.

(b) and (c). Do not arise in view of reply to (a) above.

सरकारी क्षेत्र की कायला खानों में श्रमिक

765. श्री निहाल सिंह : क्या ऊर्जा मंत्री सरकारी क्षेत्र की कायला खानों में श्रमिकों के बारे में 16 मार्च, 1982 के अतिरिक्त प्रश्न संख्या 3489 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी क्षेत्र की कायला खानों में प्रशिक्षित, अर्द्ध-प्रशिक्षित तथा अप्रशिक्षित श्रमिकों के सम्बन्ध में जानकारी इस बीच एकत्रित कर ली गई है; और

(ख) यदि हां, तो तत्संबंधी व्यापार क्या है ?

ऊर्जा मंत्रालय के कायला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र): (क) जी हां ।

(ख) विभिन्न कायला कम्पनियों में कुशल, अर्द्ध-कुशल और अकुशल कामगारों की स्थिति निम्नलिखित है :-

से. को. लि.    भा. को. को.    ई. को. लि.    वे. को. लि.  
लि.

प्रशिक्षित	14,281	46,270	15,382	21,151
अर्द्ध-प्रशिक्षित	17,740	48,154	70,089	29,947
अकुशल	61,193	45,847	सूचना एकत्र की जा रही है	76,621

संसद सदस्यों के स्थायी निवास स्थानों पर डाक घर खोला जाना

है तथा ऐसे संसद सदस्यों के नाम तथा पते क्या हैं ;

766. श्री निहाल सिंह: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) संसद के दोनों सदनों (लोक सभा और राज्य सभा) के ऐसे कितने सदस्यों, के स्थायी निवास स्थानों पर डाकघर उपलब्ध नहीं

(ख) क्या कुछ संसद सदस्यों द्वारा अपने स्थायी निवास स्थानों पर डाकघर खोलने के लिए उनके मंत्रालय को पत्र भेजे गए हैं ; और

(ग) यदि हां, तो उन पर अब तक क्या कार्यवाही की गई है ?

संचार मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) से (ग). जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

#### L.P. Gas Agency in Mathura

767. SHRI DIGAMBAR SINGH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 1237 on 25th August, 1981, re: Opening of L.P.G. distribution agencies in Mathura and State:

(a) the progress made so far in setting up a gas agency at Mathura and its commissioning;

(b) whether it is I.O.C's agency and whether it will also cater to the gas connection holders of other agencies viz Bharat Petroleum and Hindustan petroleum Corporations particularly the Central Government servants who are transferred to Mathura/Mathura Cantt;

(c) if not, the reasons therefor and what alternative arrangements are proposed to be made in case of such gas connection holders who are posted to Mathura/Mathura Cantt. on transfer; and

(d) from where the gas is now being supplied to the Officers and Staff of the Mathura Refinery?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Of the three LPG distributorships being considered at Mathura by the oil companies, distributors have already been selected in two cases (one of IOC and the other of BPC) and the distributorships are expected to be commissioned shortly. Selection of distributor in the third case of BPC is in progress.

(b) and (c). All those LPG customers who are holding genuine transfer

vouchers of any oil company will be provided with gas connections by the concerned agency at Mathura/Mathura Cantt. against surrender of such transfer vouchers.

(d) They are getting supplies of Indane on adhoc basis through the existing LPG distributors at Agra.

#### Board of Directors in Public Sector undertaking Representation of SCs/ STs.

768 SHRI BHEEKHABHAI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of public Sector Undertakings and their subsidiaries under the administrative control of the Ministry on which non-official and part-time Directors are to be nominated;

(b) the date from which these Boards of Directors have been constituted and when their present term is expiring;

(c) the details of SC/ST non-official and part-time Directors nominated on these Boards of Directors to watch the interests of SC/ST employees; and

(d) in case no representation to SCs/STs has been given on the Boards of Directors of these Undertakings and their subsidiaries, whether there is any such proposal to nominate non-official and part-time Directors from SCs/STs, if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) There are 30 Public Sector Undertakings and 11 subsidiaries thereof.

(b) A statement is laid on the Table of the House (Placed in Library. See No. LT-4231/82)

(c) There is one Scheduled Caste Government Director in each of the